\*

[8 AUG. 1980]

(b) what was the length of Indian sea- $\cos_t$  and Indian boundaries as on these dates; and

(c) what are the  $reason_s$  of difference in area, if any, and what steps Government propose to take in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The total area of India as on 14 August, 1947 was 32,63,395 sq. kms. The total area of India on 1st January, 1963 was 32,68,090 sq. kms. The latest provisional figure of area of India is 32,87,782 sq. kms.

(b) The length of the Indian boundaries was 8,200 miles (13.197)kms) and the length of the Indian sea-coast was 3,500 miles (5633 kms) as given in "India-1953" published by the Ministry of Information and Broadcasting. In 1963, the same publication gave the length of the Indian boundaries as 9.425 miles (15.168 kms) and that of sea-coast as 3,535 miles (5,689 kms). In the 1979 edition of this publication, the length of the Indian boundaries is given as 15.200 kms, and that of the sea-cost as 6,100 kms.

(c) The area as on 1st January, 1963 included the area of French and Portuguese possession which became part of India. The increase in area as given in the latest provisional figure is due to more precise assessment resulting from improved techniques of survey and inclusion of certain gulfs and bays as inland waters.

#### 12 NOON

## RE ALLEGATIONS AGAINST THE GOVERNMENT OF TAMIL NADU IN REGARD TO THE PILFERAGE OF OIL

SHRI R. MOHANARANGAM (Tamil Nadu): Sir, the hon, Minister

of Petroleum and Chemicals has made some allegations against the Government of Tamil Nadu in regard to the pilferage of oil. Is it fair on the part of the hon. Minister to make these allegations against the Chief Minister of Tamil Nadu without giving any proper reasons and without any proof with him? The Chief Minister has given the reply yesterday in the Tamil Nadu Assembly. You may kindly tell the hon. Minister that he should not talk like this. This would only upset the peaceful and cordial relations between the Centre and the States.

# **RE. NOTICE OF PRIVILEGE MOTION**

श्री शिव च द्र झा (बिहार) : सभापति महोदय, दो-तोन दिन पहले मैंने ग्रापको एक प्रिविलेज मोशन दिया था। ग्राप उस पर निर्णय दें। आप चले जाते है। मैंने प्रिविलेज मोशन दिया है, ग्राप निर्णय दें।

श्रो सभापति : श्रापके प्रिविलेज मोशन को मैंने देखा है । वह श्रापके बारे में था । नहीं, माफ करिए. (Interruptions) बहुत ज्यादा यादव जमा हो गये है । श्वी रामानन , यादव जो लफ्ज श्रापने यूज किया वह गलत था ।

श्वी रामानन्द यादव (बिहार)ः तब तो ग्रापका निर्णय हो गया, एक्सपंजकर दीजिए ।

**श्वी सभापति :** वह तो छप चुका है, लेकिन ग्रापने गलत कहा ।

SHRI RAMANAND YADAV: You have already given your ruling.

श्री सभापति : कोई आप परवैसा हमला करेगा तो कैसे होगा ।

एक माननीय स्टदस्य : माफी मांगनी होगी ।

(Interruptions)

श्री रग्मानन्द यादव: मैं भी कह देत हं हमारी बात भी सून लीजिए' हमको [श्री रामानन्द यादव]

Re. Notice of

भी हक है हमारी बात आपको सूननी चाहिए । मुझे ही करना है । (Interruptions)

श्री शिव चन्द्र झाः ग्रापका निर्णय हो गया है ये बोलेंगे तो मैं भी बोल्गा ।

श्री सभावति . बात खत्म हो गयी बैठ जाइये ।

SHRI **R**. MOHANARANGAM (Tamil Nadu): Sir, what is your action against this? (Interruptions) This has been published in the newspapers.

(Interruptions)

SHRI SADASHIV BAGAITKAR: (Mahaashtra): Sir, I am on a point of order in regard to my privilege. It is a painful duty. I have given notice of a privilege against one of our colleagues in the House, for his writings in the columns of the 'Hindustan Sir, I have Times'. (Inerruptions) received your reply. You have withheld consent. I am informed. Under the rules, I would like to request you to share with the House the reasons for withholding consent.

MR. CHAIRMAN: Allright Please sit down. (Interruptions).

SHRI R. MOHANARANGAM: Sir. request for special mention has been given. Kindly listen to me. (Interrup tions) In regard to the pilferage of oil, the hon. Minister of Petroleum has made some statements and some allegations against the Government of Tamil Nadu.

MR. CHAIRMAN: I have not seen that I will see that.

MOHANARANGAM: SHRI R. This has been published in the newspapers.

MR. CHAIRMAN: I do not see every newspaper every day.

SHRI R. MOHANARANGAM: For the past two days, this has been published in the newspapers. Allegahon. tions have been made by the Minister of Petroleum against the Chief Minister of Tamil Nadu. (Interruptions)

MR. CHAIRMAN: I will see that. (Interruptions) Mr. Bagaitkar is in possession of the House just now. So, please sit down.

## (Interruptions)

Mr. Bagaitakar, I may tell you that it is not necessary for me to give the reason why I said, no. But if you want, you can come to my Chamber. I will show you on how many occasions worse things were said and how the Speakers, both in England and here, have rejected such motions. Just to placate, I will give you an instance. One Member of Parliament wrote that half the members of the House of Commons are corrupt. He was made to apologise. He came and said, I am very sorry, half the members of the House of Commons are not corrupt. There was another instance where one hon. Member in the House of Commons said that it was a den of thieves. He was made to appologise. He said, I did say that the House of Commons is a den of thieves. It is true I am sorry for it.

SHRI BHUPESH GUPTA (West Bengal): I am very glad that vou have given some . . .

MR. CHAIRMAN: There are still worse instances which I can show you in the Chamber.

(Interruptions)

SHRI M. KALYANASUNDARAM: Sir, it has come in the paper..... (Interruptions)

MR. CHAIRMAN: About you, please come to my Chamber and talk to me.

2.5 187

٦

SHRI BHUPESH GUPTA: There are precedents in this Parliament also. We need not go into the precedents of the British Parliament.

MR. CHAIRMAN: If it is exciting you please come over and talk to me.

SHRI BHUPESH GUPTA: I remember, one Member of Parliament was called 'urchin'. He belonged to our group. A Privilege Motion was moved against him. It was decided that this matter should be thrashed out in the respective Houses. In certain matters when derogatory remarks of the worst type are made, surely the Chair takes note of it. I am not saying everything is a matter of privilege.

MR. CHAIRMAN: There are our own precedents also. One or two remarks are still worse. Words like 'rascals' rapscallion have been used.

SHRI BHUPESH GUPTA: You never listen to what we say. (Interruptions) All right, you say and we will hear. (Interruptions) All I say here, it is our duty to bring to your notice certain extremely derogatory remarks not only against Members of Parliament, but against a section of the people, based on false facts. It is not for you to . . .

MR. CHAIRMAN: I know, I have read a number of articles It is not for me, but it is not for me also to take  $\ldots$ 

SHRI BHUPESH GUPTA: If that is the ruling, we will go and tell what the people are like in Parliament and than the privilege motion will come against us.

MR. CHAIRMAN: I know, the other day you had words together and you wanted them to be brought back. I said, you cannot, but they could be used again.

## (Interruptions)

SHRI BHUPESH GUPTA: I was shocked when on the floor of the House certain false facts were quoted about the number of the Members in the two Houses. Not only that, the people of Bangal were denounced [Mr. Deputy Chairman in the Chair] with reference to Tikka Khan. Tikka Khan was quoted in order to denounce the people of Bengal not an individual Member of Parliament. Shri Pranab Mukherjee is included in sharing the blame with me. We are in the same category. He did not say, Members of Opposition from Bengal, but he said, well, 10 per cent of the members from Bengal occupy the seats of the two Houses, which is a false fact. You count it. They speak 90 per cent of the time. A Bengali always exaggerates, because according to him, we genocide. Then exaggerated he quotes Tikka Khan to substantiate his case. Tikka Khan had said: "Look at the Bengali. Listen to a Bengali when he speaks. And look at the length of the hair of a Bengali woman to understand Bengali exaggeration'. Sir, is it the way to speak, I ask you? I have not given any privilege motion or any such thing. All I want to say is that this is not a party issue. Bengalis are sitting there. There is the lady Member there who represents Karnataka but comes from Bangal. We are sitting on this side and that side of the House. We have all been maligned. I say the people of Bengal have been maligned on the basis of an assessment of Bengal is by Tikka Khan, the genocider General in eartwhile East Pakistan. I ask Pt. Kamlapati Tripathi....

MR. DEPUTY CHAIRMAN: Please conclude.

#### (Interruptions)

SHRI SADASHIV BAGAITKAR: Sir, I am on a point of order. It is a serious matter. Yesterday's newspapers and today's newspapers carry it.

श्रीमन्, मैं हिन्दी में बोल्ंगा। न्यूजपेपर्स में खबरें ग्राई हैं कि भारत सरकार के गृह मंत्रालय ने यह निर्देश दिया है कि रेप के बारे में ग्रखबारों में जो खबरें श्राती हैं उनको दबा दिया जाये। जो जरनेलिस्ट इस तरह की खबरें भेजते हैं . . .

श्री उपसभापति : यह होई पोइन्ट आफ ब्रार्डर नहीं है ।

श्री सदाशिव बागाईतकर : श्रीमन मैं समझता हूं कि यह बहुत गम्भीर मसला है ग्रीर पेस में ग्राया है । ग्रगर गृह मंत्रालय ने कोई ऐसे सूचना भेजी है तो सरकार को सदन में साफ शब्दों में बतान<sup>ा1</sup> चाहिये कि उन्होने इस तरह की कोई सूचन। दी है या नहं। । यह बहुत गम्मीर सूचना है

भी रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन,मेरा व्यवस्था का प्रश्न है ।

श्री **उप**ाभाष**ेतः पहले श्राप पेपर्स ले** करने दीजिए ।

PAPERS LAID ON THE TABLE

Statements showing the action taken by Government on the various assurances, promises and undertakings given during the various sessions.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI SITARAM KESRI): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions as shown against each:—

(i) Statement No. XV-Hundredthird Session, 1977.

(ii) Statement No. XII-Hundred-fourth Session, 1978.

(iii) Statement No. XI-Hundredfifth Session, 1978.

(iv) Statement No. XII—Hundredsixth Session, 1978.

(v) Statement No. XI-Hundredseventh Session, 1978. (vi) Statement No. IX-Hundredeighth Session, 1978.

(vii) Statement No. Vi-Hundred ninth Session, 1979.

(viii) Statement No. V-Hundredtenth Session, 1979.

(ix) Statement No. IX—Hundredtwelfth Session, 1980.

(x) Statement No. III—Hundredthirteenth Session, 1980.

(xi) Statement No I-Hundredfourteenth Session, 1980.

[Placed in Library. See No. LT-1280/80 for (i) to (xi)].

## Notifications of the Ministry of Shipping and Transport (Transport Wing)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir. I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Transport Wing), alongwith a statement giving reasons for the delay in laying the Notifications:—

(i) G.S.R. No. 1161, dated the 15th September, 1979, publishing the the Shipping Development und mittee (Technical Assistant) Recruitment Rules, 1979.

ł

1

(ii) G S.R. No. 1162, dated the 15th September, 1979, publishing the Shipping Development Fund Committee (Technical Assistant) Recruitment Rules, 1979.

(iii) G.S.R. No. 1268, dated the 13th October, 1979, publishing the Shipping Development Fund Committee (Administrative Officer) Recruitment Rules, 1979.

(iv) G.S.R. No. 1407 dated the 24th November, 1979 publishing the Shipping Development Fund Committee (Staff Car and Group